

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3324
ANSWERED ON:19.03.2001
COASTAL REGULATION ZONE NOTIFICATION
CHANDRAKANT BHAURAO KHAIRE;MOHAN RAWALE

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether any requests from different States have been received during the last three years and current year regarding amendments to Coastal Regulation Zone Notification;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken by the Government on such requests?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a) & (b): Yes, Sir. Details of the requests made by various States/Union Territories are given in the Annexure.

(c): The action taken by the Government, inter-alia, includes issuing of a notification on 29th September, 2000 permitting mining of sand in Coastal Regulation Zone (CRZ) of Andaman and Nicobar Islands up to September, 2001 and another notification on 4th August, 2000 permitting exploration and extraction of oil and natural gas, storage and regasification of Liquefied Natural Gas in CRZ.

Annexure referred to in respect of parts (a) and (b) of the Lok Sabha Unstarred Question No.3324 regarding Coastal Regulation Zone Notification to be answered on 19.3.2001 asked by Shri Chandrakant Khaire and Shri Mohan Rawale.

Details of requests made by various States/Union Territories (UTs) for amending the Coastal Regulation Zone Notification, 1991 include the following :

State/U.T Requests made

Kerala

(i) To reduce CRZ from 100 metres along tidal influenced inland water bodies such as canals, rivers and backwaters for taking up developmental activities.

(ii) To reduce CRZ from 500 metres along the identified coastal stretches for the purpose of tourism development.

Maharashtra

(i) To permit Floor Space Index (FSI)/Floor Area Ratio (FAR) as existing in the local town and country planning regulations on the date of project approval instead of what was existing on the date of issue of the CRZ Notification, i.e. 19th February, 1991.

(ii) To allow construction in housing plots undertaken by the Maharashtra Housing Area Development Authority (MHADA) in CRZ-I areas on the seaward side of the existing roads/authorised structures which is presently not permissible.

(iii) To permit construction of missing link roads in CRZ areas.

Andaman and Nicobar Islands

(i) To reduce CRZ along tidal influenced inland water bodies such as rivers, creeks and backwaters.

(ii) To reduce No Development Zone in CRZ-III areas along the sea coast.

(iii) To permit construction of dispensaries, schools, public rain shelters, toilets, bridges, roads, jetties, water supply, drainage, sewerage in CRZ-I area.

(iv) To permit mining of sand in CRZ areas.

Gujarat

(i) To permit salt pan activities in CRZ-I areas.

Lakshdweep Islands

(i) To reduce CRZ along the sea coast.

Goa

(i) To reduce CRZ along the rocky sea coast.

Andhra Pradesh

(i) To delegate powers to the State Government for issuing environmental clearance for handling and storage of petroleum products in CRZ areas.

FR is the Question regarding request made by the State Governments for amending Coastal Regulation Zone Notification, 1991. We have been receiving several requests from various State Governments on specific issues requesting amendment of the CRZ Notification. During the last three years, we have taken into consideration the request from Andaman and Nicobar administration and amended the Notification permitting sand mining in CRZ area.

However, on the other issues raised by the State Governments/UTs, we were unable to finalise since our Shri Harish Salve, Solicitor General, had suggested us not to issue any amendment to the CRZ Notification, which is not of national interest and urgent in nature. Based on the above facts and the information available in the Ministry, a draft reply is placed below for approval please.